(To be published in Part II Section 3 sub-section(i) of the Gazette of India).

Government of India
Ministry of Works & Housing
(Nirman Aur Awas Mantralaya)

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NOTIFICATION

Dated New Delhi, the 27th April, 1974.

G.S.R. No.192(E) In exercise of the powers conferred by sub-section(1) of section 26 of the Delhi Urban Art Commission Act, 1973 (1 of 1974) read with clause (g) of sub-section (2) of that section, the Central Government hereby makes the following rules, namely:-

1. Short title and commencement.

(1) These rules may be called the Delhi Urban Art Commission (Conditions of Exemption) Rules, 1974.

(2) They shall come into force on the 1st day of May, 1974.

2. Definitions

In these rules, unless the context otherwise requires;

(a) "Act" means the Delhi Urban Art Commission Act, 1973(1 of 1974).

(b) "Commission" means the Delhi Urban Art Commission established under section 3 of the Act.

3. Conditions of exemption.

The buildings, building operations or engineering operations which have been designed as a result of an architectural competition recognised by the Indian Institute of Architects shall be exempted from the purview of sub-section(2) of section 11 and section 12 of the Act:

Provided that the following conditions are fulfilled, namely:-

(i) The Commission shall be consulted before the rules, programme and criteria of judgement are finalized, so that the Commission's point of view is fully reflected in the Design programme of the Competition; and

(ii) that the Secretary of the Commission is included as an ex-officio member of the jury appointed to select the prize winning design.

Provided further that if such a prize winning design undergoes modifications at the request of the user before construction is actually undertaken, such a building, building operation or engineering operation shall not be exempted from the provisions of the said sections.

Sd/-
R. Gopalaswamy
Joint Secretary to the Govt. of India

To
The Manager, Govt. of India Press,
New Delhi.